

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DHILLON AVIATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DHILLON AVIATION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20th August, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U62200PB2004PTC027427
5.	Address of the registered office and principal office (if any) of corporate debtor	98, Radio Colony, Jalandhar, Punjab - 144001
6.	Insolvency commencement date in respect of corporate debtor	30 th September, 2021 (NCLT, Chandigarh Bench passed Order dated 30/09/2021, CP (IB) No. 484/Chd/Pb/2019. Order downloaded by Interim Resolution Professional on October 2 nd , 2021).
7.	Estimated date of closure of insolvency resolution process	29th March, 2022 (180 days from the date of commencement of CIRP i.e. 30 September 2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Sawinder Singh Chug Reg No : IBBI/IPA-003/IP-N000133/2017-2018/11459
9.	Address and e-mail of the interim resolution professional, as registered with the Board.	Address : S S Chug & Co., 44-B, Jawahar Market, P.O. Partap Nagar, Nangal Dam, Distt. Rupnagar, Punjab, 140125 Email Id : cma.sschug@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : S S Chug & Co., 44-B, Jawahar Market, P.O. Partap Nagar, Nangal Dam, Rupnagar, Punjab, 140125 Email Id : irp.dhillon@gmail.com
11.	Last date for submission of claims	16 th October 2021 (14 days from the date of order downloaded by Interim Resolution Professional i.e. 2 nd October, 2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class. (Three names for each class)	No class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a Corporate Insolvency Resolution Process of **DHILLON AVIATION PRIVATE LIMITED** on 30 September 2021.

The creditors of **DHILLON AVIATION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 16-10-2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sawinder Singh Chug
Insolvency Professional
Regn. No. IBBI/PA-003/IP-N000133/2017-2018/11459



Date- 04 October 2021
Place- Nangal

Sawinder Singh Chug
Interim Resolution Professional
IBBI/PA-003/IP-N000133/2017-2018/11459